

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.745/2019 - In**  
**I.A. No. \_\_\_/2019 (seeking clarification/ modification of order**  
**dated 03.01.2019)**  
**Company Appeal (AT) (Insolvency) No. 560/2018**

**In the matter of:**

Sanjay Kumar Ruia	.... Applicant
Versus	
Catholic Syrian Bank Ltd. & Anr.	.... Respondents

Appearance: Ms. Udita Singh, Advocate for the Applicant.

**11.03.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Applicant filed the present Interlocutory Application (seeking clarification/ modification of order dated 03.01.2019) on 26.02.2019 and the Office after scrutiny of the I.A. on 27.02.2019, intimated the defects and returned the I.A. to the Applicant on the same day. The Applicant re-filed the I.A. on 07.03.2019. It is stated in the I.A. that there is delay of one day in re-filing the present I.A. due to the fire incident in the NCLAT building on 06.03.2019, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Applicant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Applicant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the I.A. is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for orders on 12.03.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar